

In C. A. T. (Jaipur Bench) Jaipur

Notes of the Registry

Orders of the Tribunal CP 66/93 (MP 192/93)
(OA 596/90)

19.7.94

Mr. R.N. Mathur, counsel for the applicant.
Mr. Manish Bhandari, counsel for the respondents.

Heard the learned counsel for the parties.
We have perused the pay slips of the applicant, at Annexures A-2 to A-5. Initially the pay of the applicant was Rs.1200/- and on account of grade increment he got the salary Rs.1225/-. There is no reduction in the salary.

The recoveries have been made on account of Festival Advance, Society Dep., Society Loan and LIC etc. These recoveries cannot be said to be in any way connected with the OA filed or any direction issued by the Tribunal.

The Contempt Petition is dismissed and the notices are discharged.

(O.P. SHARMA)
MEMBER (A)

(D.L. MEHTA)
VICE CHAIRMAN

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